

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3694  
ANSWERED ON:19.04.2005  
DEVELOPMENT OF BORDER AREAS  
Baitha Shri Kailash

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Union Government has sanctioned funds for the development of areas in Bihar adjoining Nepal border;
- (b) if so, the details of the funds sanctioned for the purpose, District-wise;
- (c) the agency through which the aforesaid amount is likely to be spent and whether the recommendation made by Member of Parliament would be given priority; and
- (d) if so, the details in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIS. REGUPATHY)

(a)to(d): The funds are being released under the Border Area Development Programme (BADP) to the State of Bihar for developmental activities in border blocks of seven (07) districts which form International Border with Nepal. Govt. of India releases funds to the State Government and the State Government further re-allocate the same to the executing agencies in the border areas as per BADP guidelines. The Govt. of India has released Rs.728.00 Lakh in each of the last two years viz. 2003-04 & 2004-05.

As per information received from the Govt. of Bihar, the amount of schemes taken up in the year 2003-04 and 2004-05 district wise is as under:-

(Rs. in lakh)

S.No.	Name of the district	Amount allocated during 2003-04	Amount allocated during 2004-05
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1.	Madhubani	389.695	440.068
2.	Sitamarhi	77.605	66.550
3.	Kishanganj	78.895	48.160
4.	Supaul	27.775	30.690
5.	Araria	39.490	63.086
6.	East Champaran	57.880	31.700
7	West Champaran	42.880	44.918

As per guidelines, the schemes/works to be taken up under BADP by the State Government are approved by the State Level Screening Committee (SLSC) headed by the Chief Secretary of the State. As regards the executing agencies, the State Government may choose from any of the following: -

- (i) State Government;
- (ii) Central Government;

- (iii) Central Para-Military Organizations located in the State;
- (iv) Voluntary agencies; and
- (v) Panchayati Raj Institutions/District Councils and Traditional Councils.